

इन व्यक्तियों की मृत्यु के कारण की सरकारी रेलवे पुलिस द्वारा जांच की जा रही है।

(ख) गाड़ियों की छतों पर यात्रा करना, भारतीय रेल अधिनियम की धारा 118(2) के अधीन दण्डनीय अपराध है। फिर भी, पोस्टरों, इशितहारों, जन सम्बोधन प्रणाली, जहां उपलब्ध हो, सिनेमा स्लाइडों के प्रदर्शन, आदि के माध्यम से शैक्षिक अभियान चलाये जाते हैं जिनमें गाड़ियों की छतों पर यात्रा के जोखिम के प्रति यात्रियों को सचेत किया जाता है। गाड़ियों में डिब्बों की संख्या बढ़ाने, मेलों तथा अन्य विशेष अवसरों पर विशेष गाड़ियां चलाने के अलावा, मेला क्षेत्रों में स्थित स्टेशनों पर सरकारी रेलवे पुलिस, रेलवे सुरक्षा दल, टिकट कलेक्टरों आदि की संख्या में भी यथावश्यक वृद्धि की जाती है।

यह भी निर्देश विद्यमान है कि मेलों आदि के अवसरों पर, जब छतों पर यात्रा घटित होती है और किसी गाड़ी को, जिसकी छतों पर यात्री जमे हुए हों और उक्त गाड़ी ने किसी निर्मित संरचना के नीचे से गुजरना हो तो गाड़ी को निर्मित संरचना के पूर्ववर्ती स्टेशन से तब तक न चलाया जाये जब तक छतें खाली न करवा ली जायें। तथापि, यदि गाड़ी के चलाये जाने के बाद, कुछ यात्री बोगियों की छतों पर दोबारा चढ़ने में सफल हो जायें तो गाड़ी को अवरोधी संरचना से इधर ही रोक लिया जाये, एक बार सचेतक सीटी बजायी जाये और तदुपरान्त गाड़ी को अति धीमी रफतार से गुजारा जाये और जब सारी गाड़ी अवरोधी संरचना से गुजर जाये, तभी सामान्य रफतार पकड़ी जाये।

[THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN); (a) Since 1.4.1976, there has been only one incident, in which 2 dead bodies were found on the roof of a bogie of 2 Down

[ ] English translation.

Mail at Gonda station on 14.5.1978. The cause of their death is under investigation by the Government Railway police.

(b) Travelling on roofs of trains is a punishable offence under Section 118(2) of the Indian Railways Act. However, educative campaigns are carried out through posters, hand bills, public address system wherever available and exhibition of cinema slides etc. to warn the public of the hazards of travelling on roofs of the trains. Besides augmenting the load of trains, running of special trains during *mela* and other special occasions, strength of Government Railway Police, Railway Protection Force, Ticket Collectors etc at stations in *mela* areas is also increased as necessary.

Instructions also exist that when roof travelling takes place during *melas* etc. and a fixed structure has to be passed by a train on the roof of which passengers are perched, the train should not be started from the station in rear of the fixed structure if efforts to de-roof the passenger, fail. However, if some passengers manage to clamber back to the roofs of coaches after the starting of the train, the train should stop short of the infringing structure, a warning whistle sounded and the train to proceed thereafter at a dead slow speed and resume normal speed only after whole of the train has cleared the infringing structure.]

#### PAPERS LAID ON THE TABLE

Statement of Bills passed by the Houses of Parliament during the hundred and Fifth Session of the Rajya Sabha and Assented to by the President.

SECRETARY-GENERAL: Sir, I beg to lay on the Table a statement (in English and Hindi) showing the Bills passed by the Houses of Parliament during the Hundred and Fifth session

of the Rajya Sabha and assented to by the President:—

1. The Public Sector Iron and Steel Companies (Restructuring) and Miscellaneous Provisions Bill, 1978.
2. The Port Laws (Amendment) Bill, 1978.
3. The Appropriation (No. 3) Bill, 1978.
4. The Finance Bill, 1978.
5. The Banking Service Commission (Repeal) Bill, 1978.
6. The Deposit Insurance Corporation (Amendment and Miscellaneous Provisions) Bill, 1978.
7. The Coal Mines Nationalisation Laws (Amendment) Bill, 1978.
8. The Electricity (Supply) Amendment Bill, 1978.
9. The Reserve Bank of India (Amendment) Bill, 1978.
10. The Customs, Central Excises and Salt and Central Boards of Revenue (Amendment) Bill, 1978.

#### I. Reports of the Law Commission of India

#### II. The Companies (Acceptance of Deposits) Second and Third Amendment Rules, 1978.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN); Sir, I beg to lay on the Table:—

I. A copy each (in Hindi) of the following Reports:—

(i) Seventy-first Report (April, 1978) of the Law Commission of India on the Hindu Marriage Act, 1955—Irretrievable Break down of Marriage as a ground of Divorce.

(ii) Seventy-second Report of the Law Commission of India on Article (

220 of the Constitution—Restriction on Practice after being a Permanent Judge. [Placed in Library. See No LT-23/5/78 for (i) and (ii)].

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Law, Justice and Company Affairs, under sub-Section (3) of section 642 of the Companies Act, 1956:—

(i) G.S.R. No. 252(E), dated the 28th April, 1978, publishing the Companies (Acceptance of Deposits) Second Amendment Rules, 1978.

(ii) G.S.R. No. 341(E), dated the 29th June, 1978, publishing the Companies (Acceptance of Deposits) Third Amendment Rules, 1978.

[Placed in Library. See No. LT-2373-78 for (i) and (ii).]

SHRI BHUPESH GUPTA (West Bengal): Sir, I have a submission to make with regard to the other item, that is, item No. 3, before you call Mr. Satish Agarwal to lay on the Table of the House the paper mentioned against his name. This is, I think, the Report of the Study Group on Wages, Incomes and Prices. This Study Group was appointed not on the basis of a Resolution of Parliament.

SHRI MANUBHAI PATEL (Gujarat): What is the basis of his speaking? It is not yet laid on the Table of the House.

SHRI BHUPESH GUPTA: Probably you never studied the next item. He proposes to call it. My hon. friend should know that I have got up exactly in time.

MR. DEPUTY CHAIRMAN: Please be brief.

SHRI BHUPESH GUPTA: I say that this item should be skipped over and he should not be called upon to lay it on the Table of the House, the reason being that neither the House